

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Miscellaneous Appellate Jurisdiction)**  
**M. A. No. 75 of 2016**

.....

Sita Ram Gupta ..... Appellant

**Versus**

State of Jharkhand & Others ..... Respondents

With  
**M. A. No. 73 of 2016**  
.....

Ganesh Chandra Nath ..... Appellant

**Versus**

State of Jharkhand & Others ..... Respondents

With  
**M. A. No. 80 of 2016**  
.....

Om Prakash Basant ..... Appellant

**Versus**

State of Jharkhand & Others ..... Respondents

With  
**M. A. No. 74 of 2016**  
.....

Shanti Kumar Mandal ..... Appellant

**Versus**

State of Jharkhand & Others ..... Respondents

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**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

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For the Appellants : Mr. Ashutosh Anand, Advocate  
For the Respondents : Mr. Dipak Kumar Dubey, A.C. to AAG-II  
Mr. M.A. Khan, G.P.-IV.

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**06/09.07.2020**

Learned counsel for the appellants, Mr. Ashutosh Anand has been notified as Additional Advocate General-III for the State of Jharkhand, as such, prayed for adjournment of three weeks, so that the appellants may engage their counsel.

Let name of Mr. Atanu Benerjee be deleted from the cause list in M.A. No.75 of 2016 and M.A. No.74 of 2016 and the name of Mr. Deepak Kumar Dubey, A.C. to A.A.G.-II be reflected in the cause list as well as in the file.

Let the name of Mr. Vikash Kishore Prasad and Mr. Naveen Kumar be deleted from the cause list in M.A. No.73 of 2016 and M.A. No.80 of 2016 and the name of Mr. M. A. Khan, G.P.-IV be reflected in the cause list as well as in the file.

Let these cases be listed after three weeks, as prayed by learned counsel Mr. Ashutosh Anand, so as to enable the appellants to engage their lawyer.

**(Kailash Prasad Deo, J.)**